

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 09/01/2018

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/70088/2018-CU[DB] dated 03/01/2018

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.



Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/2776/2012	Commissioner of CUSTOMS- Meerut-ii OPPOSITE SHAHEED SMARAK, DELHI ROAD...BHANSALI GROUND, MEERUT, UTTAR PRADESH
		Name and Address of Respondent
2		Ms Intiyar (alias Intzar Ali, Village-7m Himmatpur,,P.o. Simbholi, GHAZIABAD ,UP

Copy To

3 Bar Association, CESTAT, Allahabad

4 Director Publications, Customs, Excise. I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Tasmam Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

11 The ICAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

12 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com),FF-19,1st Floor,Cross River Mall,CBD Ground,Near Karkardooma Court,Delhi-110032

13 C.D.R.

14 Office Copy

15 Second Folder Copy

16 Guard File



Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.ST/2776/2012-CU[DB]

(Arising out of Order-in-Appeal No. 134-135-ST/MRT-II/2012 dated 29/05/2012 passed by Commissioner of Central Excise & Customs (Appeals), Meerut-II)

Commissioner of Customs, C.E. & S.T., Meerut-II

Appellant

Vs.

M/s Intiyar

Respondent

Appearance:

Shri Rajeev Ranjan, Joint Commissioner (AR)
Absent,

for Appellant
for Respondent

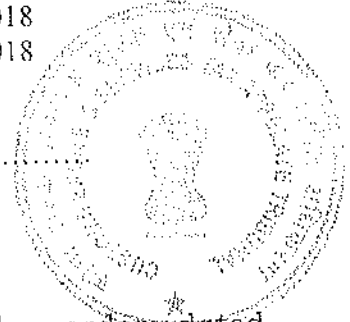
CORAM:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 03/01/2018
Date of Decision : 03/01/2018

FINAL ORDER NO. 700008/2012

Per: Archana Wadhwa



Revenue is in appeal against the order dated 29.05.2012 of Commissioner (Appeals), Meerut-II.

2. We are informed about the Instructions dated 17-12-2015 issued by the C.B.E. & C. in exercise of the powers conferred by Section 35R of the Central Excise Act, 1944 fixing monetary limits below which appeal shall not be filed in the Tribunal. The monetary limit has been enhanced to Rs. 10 lakhs through the said Instructions.

Further, the Board vide letter dated 01.01.2016 clarified that the said instructions will apply to all pending appeals in CESTAT.

3. We also find that the Hon'ble High Courts of Madras, Karnataka and Gujarat have held that the litigation policy containing monetary limit for filing appeals will apply to pending appeals also. [2015 (40) S.T.R. 656 (Mad.); 2014 (306) E.L.T. 153 (Guj.); 2011 (268) E.L.T. 344 (Kar.) = 2012 (26) S.T.R. 79 (Kar.)].

4. It is informed by the Id. AR that the present appeal is not falling under any one of the excluded category mentioned in the above Instructions.

5. Considering the above instruction, we dismiss the appeal filed by the Revenue under litigation policy.

(Dictated in Court)

Sd/-
Anil.G. Shakkarwar
Member(Technical)

akp

Sd/-
(Archana Wadhawa)
Member (Judicial)

सिद्धि सिद्धि/ Certified True Copy
28/02/18
मुख्य न्यायाधीश, न्यायाधीश
सदस्य, न्यायाधीश व न्यायाधीश
सदस्य, न्यायाधीश (C.E.S.T.A.T.)
न्यायाधीश, न्यायाधीश (201001)
न्यायाधीश, न्यायाधीश (201001)

